

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 76/MP/2019

Subject : Petition under Section 79 (1) (f) of the Electricity Act, 2003 for the recovery of dues from the respondent.

Petitioner : Rajasthan Rajya Vidyut Prasaran Nigam Limited (RRVPL)

Respondent : Punjab State Power Corporation Limited (PSPCL)

Date of Hearing : 30.5.2019

Coram : Shri P.K. Pujari, Chairperson
Dr. M.K. Iyer, Member
Shri I.S. Jha, Member

Parties present : Shri Abhinav Gupta, Advocate, RRVPL
Shri Akash Sharma, RRVPL
Shri K.K. Jain, RRVPL
Ms. Swapna Seshadri, Advocate, PSPCL

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition has been filed for seeking direction to the Respondent, Punjab State Power Corporation Limited (PSPCL) to pay the outstanding dues of Rs.7.14 crore. Learned counsel further submitted that despite the repeated requests, the Respondent has not paid the above dues. Learned counsel requested the Commission to issue notice to the Respondent.

2. Learned counsel for PSPCL submitted that the Petitioner has not placed on record the minutes of meeting and letters on which he has relied upon. Therefore, learned counsel requested the Commission to direct the Petitioner to place on record the same.

3. After hearing the learned counsels for the Petitioner and PSPCL, the Commission admitted the Petition and directed to issue notice to the Respondent.

4. The Commission directed the Petitioner to serve copy of the Petition on the Respondent immediately, if not served already. The Respondent was directed to file its reply by 20.6.2019 with an advance copy to the Petitioner who may file its rejoinder, if any, by 4.7.2019. The Commission directed the Petitioner to place on record the minutes of meeting and letters, on or before, 13.6.2019.

5. The Commission directed the Petitioner to conduct meeting with the Respondent to mutually resolve the disputes involved in the present Petition.

6. The Commission directed that due date of filing the reply and rejoinder should be strictly complied with. No extension shall be granted on that account.

7. The Petition shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission

**Sd/-
(T.D. Pant)
Deputy Chief (Law)**